

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, HON'BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 22.07.2024 AT 10:30 AM

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| <b>TRANSFER PETITION NO.</b>           |  |
| <b>COMPANY PETITION/APPLICATION NO</b> | Intervention Petition No.02/2024, IA No.547/2019 in CP No.162/130/HDB/2019 |
| <b>NAME OF THE COMPANY</b>             | Aayusiddi Life Sciences Pvt Ltd & 6 others                                 |
| <b>NAME OF THE PETITIONER(S)</b>       | Muralidhar Rao Maddibonina   |
| <b>NAME OF THE RESPONDENT(S)</b>       | Aayusiddi Life Sciences Pvt Ltd & 6 others                                 |
| <b>UNDER SECTION</b>                   | 130  |

**ORDER**

**CP No.162/130/HDB/2019**

**Present:** Ld. Counsel Ms. Rinda Desarapu for the Petitioner.

Ld. PCS Mr. S. Chidambaram for the Respondents No.2 to5.

The Petitioner has not complied with order dated 27.06.2024 vide which we have directed the Petitioner to supply the documents to the Income Tax Authorities. It is already in the knowledge of the Petitioner that the Hon'ble Supreme Court of India has given directions to dispose of this matter within 4 months. In the interest of justice, last opportunity is granted to the Petitioner to comply with the previous order by supplying the documents to the Income Tax Authorities within 2 days.

**Matter is adjourned to 31.07.2024.**

**Intervention Petition No.02/2024**

**Present:** None for the Applicant.

**Matter is adjourned to 31.07.2024.**

**Contd....**

(2)

**IA No.547/2019**

**Present:** Ld. PCS Mr. S. Chidambaram for the Applicant.

Ld. PCS Ms. Devangi for the Respondent No.1.

Ld. Counsel Ms. Rinda Desarapu for the Respondent No.2.

**Matter is adjourned to 31.07.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**